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O.A. No. 61 of 2012

Chauhanwar Mishra.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 30.01.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S. Patnaik, Ld. Counsel for the applicant and Mr. S. Barik, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. By filing the present O.A., the applicant has made following prayers:

“8.1 To admit the case....
8.2 To direct the Respondents to pay the HRA to the applicant as per his entitlement from the date of joining in his present place, i.e., w.e.f. 20.05.2010 declaring the present office cum quarter is not according to Postal manual.
8.3 To grant any other relief....”

3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has already made representations vide Annexures-A/4 dated 31.05.2011 and A/5

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dated 25.08.2011 before Respondent Nos.2 and 1 respectively, which are still pending.

4. Since the representations of the applicant as at Annexures-A/4 and A/5 are pending with the authorities, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representations. As agreed to by the Ld. Counsel for the parties, we direct Respondent Nos. 1 and 2 to consider the pending representations and pass a reasoned order within 45 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent Nos. 1 and 2.

W.Mes
MEMBER(Judl.)

R.Nayak
MEMBER(Admn.)

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